GOVERNMENT OF PUDUCHERRY LAW DEPARTMENT (G.O. Ms. No. 27/2007-LD, dated 21st September 2007)

ORDER

Whereas the Union territory of Pondicherry has been made known as the Union territory of Puducherry with effect from the 1st day of October 2006 by virtue of section 3 of the Pondicherry (Alteration of Name) Act, 2006 (Central Act 44 of 2006) read with notification issued under S.O. 1627(E), dated 28th day of September 2006 of the Ministry of Home Affairs, New Delhi;

And whereas in pursuance of section 8 of the said Act, the Administrator of the Union territory of Puducherry, may, for the purpose of giving effect to the alteration of the name as the Union territory of Puducherry, by order, make such adaptations and modifications of any law, relating to a matter enumerated in the State List or the Concurrent List in the Seventh Schedule to the Constitution in so far as any such matter is applicable in relation to the Union territory of Puducherry, whether by way of repeal or amendment, as may be necessary or expedient:

Now, therefore, in exercise of the powers conferred by the said section 8 and all other powers enabling him in this behalf, the Administrator, Puducherry hereby makes the following order, namely:-

- 1. (1) This order may be called the Puducherry Adaptation of Laws Order, 2007.
 - (2) It shall be deemed to have come into force on the 1st day of October 2006.
- 2. (1) In this order "appointed day" means the 1st day of October 2006.
 - (2) "Law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or any part of the Union territory of Puducherry before the appointed day, relating to a matter enumerated in the State List or the Concurrent List in the Seventh Schedule to the Constitution, in so far as any such matter is applicable in relation to the Union territory of Puducherry.
 - (3) The General Clauses Act, 1897 (Central Act 10 of 1897) may apply for the interpretation of this order, as it applies for the interpretation of a Central Act and the Acts of the legislature of the Union territory of Puducherry.
- 3. As from the appointed day, the laws specified in section 4 shall, until altered, repealed or amended by a competent authority or competent legislature, have effect, subject to such adaptations and modifications as directed in this order.

- 4. (a) In the short title of every law, namely:-
 - (i)every Act of the Legislative Assembly of the Union territory of Puducherry;
 - (ii) every Regulation made by the President of India;
 - (iii) every Ordinance promulgated by the Administrator of the Union territory of Puducherry: and
 - (iv) every order, bye-law, rule, scheme, notification or other instrument having the force of law in the whole or any part of the Union territory of Puducherry before the appointed day, relating to a matter enumerated in the State List or the Concurrent List in the Seventh Schedule to the Constitution, in so far as any such matter is applicable in relation to the Union territory of Puducherry,-

the word "Pondicherry" shall be substituted by the word "Puducherry" and

- (b) wherever the word "Pondicherry" or the expression "Union territory of Pondicherry" occurs in any such law, there shall be substituted therefor the word "Puducherry" or the expression "Union territory of Puducherry" respectively.
- 5. Notwithstanding anything contained in this order, the name of the town shall be retained as "the Pondicherry Town" eventhough the name of the Union Territory has been altered and named as "the Union territory of Puducherry".
